

OFFICE OF THE PRINCIPAL DISTRICT AND SESSIONS JUDGE,
RAMBAN.

ORDER

No: 221/PDSJR

Dated: 26-03-2020

Subject:- Hearing of exceptionally urgent Bail/Criminal/Civil matters at residence through virtual mode, in compliance to Circular No. 15/GS dated 26-03-2020 of the Hon'ble High Court .

In reference to the subject cited above and in order to transact the subject business of the ease and continence of the Advocates. Litigants through virtual mode, it is hereby ordered that:

1. Only hearing of exceptionally urgent Bail/Criminal/Civil matters at the residence through virtual mode shall be conducted.
2. The Litigants/Advocates shall submit their applications/plaints, complete in all respects through e-mail to kishor2560788@rediffmail.com or through whatsapp application No 9419263389 on previous day.
3. The Applications/Plaints/Appeal shall be accompanied with the following annexures:
 - a. *A copy of the Identity Card of the Applicant/Plaintiff/ Appellant/ Petitioner.*
 - b. *Copies of the document pertaining to the case.*
 - c. *Vakalatnama of the Advocate wherein the Advocate has been engaged.*
 - d. *Photograph of the Applicant and the Advocate for the purpose of the Video Call and for record.*
 - e. *Mobile No. with WhatsApp Mobile Application of the Applicant and the Advocate.*
 - f. *Memo of grounds of urgency along with supported documents, if any.*
4. Upon satisfaction of the urgency the Litigant/Advocate shall be notified of the time and date of Hearing by Court Official mentioned herein below as to when his/her case shall be taken upon virtual mode. And such Criminal Case shall also be accordingly notified to the Prosecution.

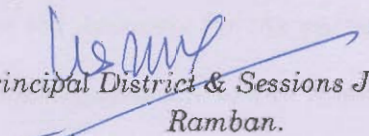
5. The Court may hear such matter through Video Call/Video Conferencing. Video Call shall be initiated, terminated and controlled at the Court end only on the WhatsApp No. provided by the Advocate/Litigant.
6. The Advocate/Litigant allows to be heard through Video Calling/Video Conferencing has to be available and ready at least 30 minutes before the scheduled time.
7. The hard copies of the application shall be subsequently deposited after the Lock Down period, by the Litigants/Advocates with the Court Staff.
8. For all information related to case status, Orders and any other query, the Advocates/Litigants can contact **Sh Bashir Ahmad Bhat (System Officer e-Court Ramban), Cell No. 6005464946**
9. These instruction shall remain in force w.e.f 26-03-2020 to 31-03-2020 and 01-04-2020 to 14-04-2020 and are subject to further orders.

Sd/-

Principal District & Sessions Judge,
Ramban.

Copy to:

1. Secretary/Preseident, bar Association, Ramban for kind information.
2. Learned Public Prosecutor for information.
3. System Officer (e-Courts) for uploading the same to the concerned.


Principal District & Sessions Judge,
Ramban.